

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 131 OF 2020

Frانيا Savia Pereira

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. Nigel Fernandes, Advocate holding for Mr. Ryan Menezes, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondent nos. 1 to 5.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 11<sup>th</sup> August, 2020

P.C.

1. Heard Mr. Nigel Fernandes, the learned Counsel for the petitioner.
2. Issue notice to the respondents, returnable on 14.08.2020.
3. Mr. Pangam, the learned Advocate General, appears in this matter and points out that copies of this petition have not been served on his office.

Mr. Nigel Fernandes, the learned Counsel for the petitioner, states that today itself the copies of this petition have been served in the office of the learned Advocate General and, in case there is any issue, the petitioner will re-serve the same.

**4.** Mr. Munj, learned Additional Government Advocate, waives service on behalf of respondent nos. 1 to 5.

**5.** In addition to the usual mode of service, private service is also permitted upon the respondent nos. 6 and 7

**6.** Stand over to 14.08.2020.

**M. S. JAWALKAR**

**M. S. SONAK, J.**

arp/\*